

High court of Andhra Pradesh

Notations :

- 1.Options shown in green color and with ✓ icon are correct.
- 2.Options shown in red color and with ✗ icon are incorrect.

Question Paper Name :	Civil Judge 2021
Subject Name :	Civil Judge 2021
Creation Date :	2021-10-03 13:18:58
Duration :	120
Total Marks :	100
Display Marks:	Yes
Calculator :	None
Magnifying Glass Required? :	No
Ruler Required? :	No
Eraser Required? :	No
Scratch Pad Required? :	No
Rough Sketch/Notepad Required? :	No
Protractor Required? :	No
Show Watermark on Console? :	Yes
Highlighter :	No
Auto Save on Console?	No
Change Font Color :	No
Change Background Color :	No
Change Theme :	No
Help Button :	No
Show Reports :	No
Show Progress Bar :	No

Civil Judge 2021

Group Number :	1
Group Id :	6156603
Group Maximum Duration :	0
Group Minimum Duration :	120
Show Attended Group? :	No
Edit Attended Group? :	No
Break time :	0
Group Marks :	100
Is this Group for Examiner? :	No
Examiner permission :	Cant View
Show Progress Bar? :	No

Civil Judge(Junior Division) 2021

Section Id :	6156603
Section Number :	1
Section type :	Online
Mandatory or Optional :	Mandatory
Number of Questions :	100
Number of Questions to be attempted :	100
Section Marks :	100
Enable Mark as Answered Mark for Review and Clear Response :	Yes
Maximum Instruction Time :	0
Sub-Section Number :	1
Sub-Section Id :	6156603
Question Shuffling Allowed :	Yes

Question Number : 1 Question Id : 615660201 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Who among the following can file an application for plea bargaining under Section 265-B of the Code of Criminal Procedure, 1973?

Options :

1. ✘ Magistrate/Judge
2. ✘ Complainant
3. ✔ Accused person
4. ✘ Public Prosecutor

Question Number : 2 Question Id : 615660202 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Who among the following can record a confession under Section 164 of the Code of Criminal Procedure, 1973?

Options :

1. ✘ A registered medical practitioner
2. ✘ A police officer
3. ✘ The investigating officer
4. ✔ A Metropolitan Magistrate or a Judicial Magistrate

Question Number : 3 Question Id : 615660203 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which Section of the Code of Criminal Procedure, 1973, authorizes the Court to alter charge?

Options :

1. ✘ Section 314
2. ✘ Section 316
3. ✘ Section 214

4. ✓ Section 216

Question Number : 4 Question Id : 615660204 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Under Section 468 of the Code of Criminal Procedure, 1973 the period of limitation prescribed for taking cognizance of the offence punishable only with fine is:

Options :

1. ✘ one month
2. ✘ nine months
3. ✓ six months
4. ✘ twelve months

Question Number : 5 Question Id : 615660205 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to the Code of Criminal Procedure, 1973, the High Court has the power to confirm a sentence of death passed by the Court of Session under:

Options :

1. ✘ Section 362
2. ✓ Section 368
3. ✘ Section 262
4. ✘ Section 268

Question Number : 6 Question Id : 615660206 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Sections of the Code of Criminal Procedure, 1973 deals with the examination of the complainant?

Options :

1. ✘ Section 100

2. ✘ Section 150

3. ✘ Section 250

4. ✔ Section 200

Question Number : 7 Question Id : 615660207 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum period under Section 109 of the Code of Criminal Procedure, 1973, for furnishing security prescribed for keeping good behaviour?

Options :

1. ✔ 1 year

2. ✘ 3 years

3. ✘ 1 month

4. ✘ 3 months

Question Number : 8 Question Id : 615660208 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 167(2A) of the Code of Criminal Procedure, 1973, an Executive Magistrate may authorize the detention of an accused person in custody for a term NOT exceeding:

Options :

1. ✘ 3 days

2. ✘ 1 day

3. ✘ 30 days

4. ✔ 7 days

Question Number : 9 Question Id : 615660209 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

General Exceptions under Indian Penal Code, 1860 are provided under which of the following group of Sections?

Options :

1. ✘ Sections 6 to 52A
2. ✘ Sections 121 to 130
3. ✘ Sections 107 to 120
4. ✔ Sections 76 to 106

Question Number : 10 Question Id : 615660210 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

A child under seven years of age accidentally fired a pistol causing grievous injury to a guest. Can the child be punished under the provisions of Indian Penal Code, 1860?

Options :

1. ✘ The child can be punished
2. ✔ The child cannot be punished
3. ✘ The child will be kept at correction home
4. ✘ The child will be punished but not imprisoned

Question Number : 11 Question Id : 615660211 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 29A of the Indian Penal Code, 1860, deals with:

Options :

1. ✘ Documents
2. ✘ Valuable Security
3. ✔ Electronic Record
4. ✘ Will

Question Number : 12 Question Id : 615660212 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

A being Z's servant, and entrusted by Z with the care of Z's car, dishonestly runs away with the car, without Z's consent. A has committed which of the following offence?

Options :

1. ✓ Theft
2. ✗ Dacoity
3. ✗ Criminal Misappropriation
4. ✗ Extortion

Question Number : 13 Question Id : 615660213 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

The right of private defense is NOT available:

Options :

1. ✓ if there is time to take protection of public authorities
2. ✗ against a person of unsound mind
3. ✗ against a child below 7 years of age
4. ✗ if there is no time available to take protection of public authorities

Question Number : 14 Question Id : 615660214 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the minimum number of persons required to constitute the offence of dacoity?

Options :

1. ✗ 3 persons
2. ✗ 2 persons
3. ✗ 7 persons
4. ✓ 5 persons

Question Number : 15 Question Id : 615660215 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum

Instruction Time : 0

The minimum number of persons required for committing an affray under Section 159 of the Indian Penal Code, 1860 is:

Options :

1. ✓ 2 persons
2. ✗ 4 persons
3. ✗ 6 persons
4. ✗ 7 persons

Question Number : 16 Question Id : 615660216 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum period of imprisonment prescribed for the offence of theft?

Options :

1. ✗ 2 years
2. ✗ 7 years
3. ✓ 3 years
4. ✗ 5 years

Question Number : 17 Question Id : 615660217 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Confidential communications between legal advisor and client are privileged and protected under:

Options :

1. ✗ Section 133 of the Indian Evidence Act, 1872
2. ✓ Section 129 of the Indian Evidence Act, 1872
3. ✗ Section 135 of the Indian Evidence Act, 1872
4. ✗ Section 134 of the Indian Evidence Act, 1872

Question Number : 18 Question Id : 615660218 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statements is CORRECT?

Options :

1. ✘ Witnesses shall be first examined-in-chief, then re-examined, then cross-examined
2. ✔ Witnesses shall be first examined-in-chief, then cross-examined, then re-examined
3. ✘ Witnesses shall be first cross-examined, then examined-in-chief, then re-examined
4. ✘ Witnesses shall be first cross-examined, then re-examined, then examined-in-chief

Question Number : 19 Question Id : 615660219 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 3 of the Indian Evidence Act, 1872, a fact is said NOT to be proved:

Options :

1. ✔ when it is neither proved nor disproved
2. ✘ on the discretion of the court
3. ✘ when it is not proved
4. ✘ when it is disproved

Question Number : 20 Question Id : 615660220 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statements is CORRECT?

Options :

1. ✘ Witnesses to character cannot be cross-examined
2. ✘ Witnesses to character cannot be re-examined
3. ✘ Leading questions cannot be asked in cross-examination
4. ✔ A person summoned to produce a document cannot be cross-examined unless and until he is called as a witness

Question Number : 21 Question Id : 615660221 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

When is a voluntary confession admissible in evidence?

Options :

1. ✘ When made to a police officer
2. ✔ When made to a magistrate having competent jurisdiction
3. ✘ When made to a village sarpanch with a request to save him from police
4. ✘ When it leads to no discovery of facts and made to the police officer

Question Number : 22 Question Id : 615660222 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 74 of the Indian Evidence Act, 1872 deals with:

Options :

1. ✔ Public documents
2. ✘ Burden of proof
3. ✘ Leading questions
4. ✘ Accomplice

Question Number : 23 Question Id : 615660223 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Sections of the Indian Evidence Act, 1872 deals with Estoppel?

Options :

1. ✘ Section 77
2. ✘ Section 89
3. ✘ Section 103
4. ✔ Section 115

Question Number : 24 Question Id : 615660224 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Under which of the following Section of the Indian Evidence Act, 1872, the court shall presume that a person had caused the dowry death?

Options :

1. ✓ 113-B
2. ✗ 101
3. ✗ 107
4. ✗ 53-A

Question Number : 25 Question Id : 615660225 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Section of the Negotiable Instruments Act, 1881 was amended by the Negotiable Instruments (Amendment) Act, 2015?

Options :

1. ✗ Section 5
2. ✓ Section 6
3. ✗ Section 27
4. ✗ Section 41

Question Number : 26 Question Id : 615660226 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 117 of the Negotiable Instruments Act, 1881 deals with:

Options :

1. ✓ Rules as to compensation
2. ✗ Cheque crossed specially
3. ✗ Crossing after issue
4. ✗ Presumption on proof of protest

Question Number : 27 Question Id : 615660227 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 143(3) of the Negotiable Instruments Act, 1881 provides that, an endeavor should be made to conclude a trial under Section 143 within:

Options :

1. ✓ six months from the date of filing of the complaint
2. ✗ three months from the date of filing of the complaint
3. ✗ nine months from the date of filing of the complaint
4. ✗ one year from the date of filing of the complaint

Question Number : 28 Question Id : 615660228 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 147 of the Negotiable Instruments Act, 1881 provides that every offence punishable under the Negotiable Instruments Act, 1881 is:

Options :

1. ✗ bailable
2. ✗ non-bailable
3. ✓ compoundable
4. ✗ non-compoundable

Question Number : 29 Question Id : 615660229 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 5 of the Negotiable Instruments Act, 1881 defines:

Options :

1. ✗ Promissory note
2. ✓ Bill of exchange
3. ✗ Cheque

4. ✖ Inland Instrument

Question Number : 30 Question Id : 615660230 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum period of imprisonment prescribed for a breach of protection order by the respondent as per Section 31 of the Protection of Women from Domestic Violence Act, 2005?

Options :

1. ✖ 5 years
2. ✖ 7 years
3. ✔ 1 year
4. ✖ 2 years

Question Number : 31 Question Id : 615660231 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 2(n) of the Protection of Women from Domestic Violence Act, 2005 defines:

Options :

1. ✔ Protection Officer
2. ✖ Domestic Relationship
3. ✖ Dowry
4. ✖ Protection Order

Question Number : 32 Question Id : 615660232 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which Section of the Protection of Women from Domestic Violence Act, 2005 deals with the appointment of the protection officer?

Options :

1. ✔ Section 8
2. ✖ Section 14

3. ✖ Section 16

4. ✖ Section 18

Question Number : 33 Question Id : 615660233 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 19 of the Protection of Women from Domestic Violence Act, 2005 deals with _____ order.

Options :

1. ✖ protection

2. ✖ custody

3. ✖ compensation

4. ✔ residence

Question Number : 34 Question Id : 615660234 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Criminal Rules of Practice and Circular Orders, 1990 of Andhra Pradesh, Criminal Courts _____ in cases where there are more accused than one.

Options :

1. ✖ may permit or deny one of the accused to represent the other as per the discretion of the Court

2. ✖ will never permit one of the accused to represent the other

3. ✖ may permit one of the accused to represent the other

4. ✔ may permit one of the accused to represent the other but only after the authorisation in writing and the signature of the person giving it and its filing in the Court

Question Number : 35 Question Id : 615660235 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

The Criminal Rules of Practice lay down that no magistrate shall record any statement or confession made by an accused under Section _____ of the Criminal Procedure Code, 1973, until

he has explained to the accused that he is under no obligation to answer any question at all and has warned the accused that it is not intended to make him an approver and that anything he says may be used against him.

Options :

1. ✘ 163
2. ✔ 164
3. ✘ 161
4. ✘ 162

Question Number : 36 Question Id : 615660236 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Criminal Rules of Practice and Circular Orders, 1990 of Andhra Pradesh, Courts shall ordinarily sit from:

Options :

1. ✘ 8 A.M. to 5.30 P.M.
2. ✘ 9 A.M. to 3.30 P.M.
3. ✘ 10.30 A.M. to 3.30 P.M.
4. ✔ 10.30 A.M. to 5 P.M.

Question Number : 37 Question Id : 615660237 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Under Section 160 of the Code of Criminal Procedure, 1973, a woman of seventy years of age can be required to join the investigation:

Options :

1. ✘ at the Police station
2. ✘ at any place decided by the investigating officer
3. ✔ at her residence
4. ✘ at the residence of the Officer-in-Charge of the Police station

Question Number : 38 Question Id : 615660238 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 2(12) of the Andhra Pradesh Excise Act, 1968 defines:

Options :

1. ✓ excise revenue
2. ✗ excise tree
3. ✗ export
4. ✗ foreign liquor

Question Number : 39 Question Id : 615660239 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Section 2(28) of the Andhra Pradesh Excise Act, 1968 , what is the meaning of "sale" or "selling"?

Options :

1. ✗ "sale" or "selling" includes any transfer otherwise than by way of grant
2. ✗ "sale" or "selling" includes any transfer otherwise than by way of loan
3. ✓ "sale" or "selling" includes any transfer otherwise than by way of gift
4. ✗ "sale" or "selling" includes any transfer otherwise than by way of barter

Question Number : 40 Question Id : 615660240 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the time period prescribed under Section 46C of the Andhra Pradesh Excise Act, 1968 for filing an appeal?

Options :

1. ✗ 30 days
2. ✓ 60 days
3. ✗ 45 days
4. ✗ 90 days

Question Number : 41 Question Id : 615660241 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Section of the Andhra Pradesh Excise Act, 1968 deals with Compounding of offences?

Options :

1. ✘ 46F
2. ✘ 50
3. ✘ 49
4. ✔ 47

Question Number : 42 Question Id : 615660242 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum period of imprisonment prescribed under Section 9(1) of the Andhra Pradesh Gaming Act, 1974 for gaming in a public street ?

Options :

1. ✘ 6 months
2. ✘ 2 months
3. ✔ 3 months
4. ✘ 1 year

Question Number : 43 Question Id : 615660243 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Section of the Andhra Pradesh Gaming Act, 1974 deals with presumptive proof of gaming?

Options :

1. ✔ Section 11
2. ✘ Section 7

3. ✖ Section 9

4. ✖ Section 12

Question Number : 44 Question Id : 615660244 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following Section of the Andhra Pradesh Gaming Act, 1974 defines "gaming"?

Options :

1. ✖ Section 1(3)

2. ✖ Section 1(2)

3. ✖ Section 2(3)

4. ✔ Section 2(2)

Question Number : 45 Question Id : 615660245 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum term of imprisonment prescribed under Section 4 of the Andhra Pradesh Gaming Act, 1974?

Options :

1. ✖ 1 month

2. ✖ 2 months

3. ✖ 3 months

4. ✔ 6 months

Question Number : 46 Question Id : 615660246 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 2(3) of the Juvenile Justice (Care and Protection of Children) Act, 2015 "adoption regulations" means the regulations framed by the Authority and notified by the _____.

Options :

1. ✓ Central Government
2. ✗ State Government
3. ✗ District Administration
4. ✗ Inter-Government Panel

Question Number : 47 Question Id : 615660247 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 2(4) of the Juvenile Justice (Care and Protection of Children) Act, 2015 "administrator" means any district official NOT below the rank of _____ to the State.

Options :

1. ✗ Deputy Collector
2. ✓ Deputy Secretary
3. ✗ Deputy Commissioner
4. ✗ Deputy Superintendent of Police

Question Number : 48 Question Id : 615660248 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 2(35) of the Juvenile Justice (Care and Protection of Children) Act, 2015, "juvenile" means a child below the age of:

Options :

1. ✗ 16 years
2. ✓ 18 years
3. ✗ 19 years
4. ✗ 15 years

Question Number : 49 Question Id : 615660249 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 27 of the Juvenile Justice (Care and Protection of Children) Act, 2015, a person

CANNOT be appointed as a member of the Child Welfare Committee for a period of more than:

Options :

1. ✘ 2 years
2. ✔ 3 years
3. ✘ 5 years
4. ✘ 4 years

Question Number : 50 Question Id : 615660250 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 28 of the Juvenile Justice (Care and Protection of Children) Act, 2015, the Child Welfare Committee must meet:

Options :

1. ✘ at least 7 days in a month
2. ✘ at least 15 days in a month
3. ✔ at least 20 days in a month
4. ✘ at least 10 days in a month

Question Number : 51 Question Id : 615660251 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

A fact, under the Indian Evidence Act, 1872 is said to be _____ when, after considering the matters before it, the Court; either believes it to exist, or considers its existence so probable that a prudent man ought, under the circumstances of the particular case, to act upon the supposition that it exists.

Options :

1. ✔ proved
2. ✘ disproved
3. ✘ not proved
4. ✘ contradicted

Question Number : 52 Question Id : 615660252 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

In which of the following case, the doctrine of *res gestae* was applied by the Supreme Court?

Options :

1. ✖ Jayaraj v. State of T.N, AIR 1976 SC 1519
2. ✖ Laljit Singh v. State of UP, AIR 2002 SC 3594
3. ✔ Rattan Singh v. State of H.P, AIR 1997 SC 768
4. ✖ Ranjit Singh v. State of M.P, AIR 2011 SC 255

Question Number : 53 Question Id : 615660253 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

With reference to The Indian Evidence Act, 1872 read following statements and select CORRECT option from below.

Statement A: Statements made by parties to suits suing or sued in a representative character, are admissions, unless they were made while the party making them held that character.

Statement B: Statements made by persons to whom a party to the suit has expressly referred for information in reference to a matter in dispute are admissions.

Options :

1. ✖ Both the statements A and B are correct
2. ✖ Statement A is correct, B incorrect
3. ✔ Statement A is incorrect, Statement B correct
4. ✖ Both the statements A and B are incorrect

Question Number : 54 Question Id : 615660254 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

In which case, the Supreme Court held that the statements recorded under Section 161 of CrPC would be treated as a dying declaration under Section 32 of the Indian Evidence Act, 1872 if the

injured declarant died?

Options :

1. ✘ [Tulsi v. Chandrika Prasad \(2006\) 8 SCC 322](#)
2. ✘ [A. Jayachandra v. Aneel Kaur \(2005\) 2 SCC 22](#)
3. ✘ [Bhoolchand v. Kay Pee Cee Investments, \(1991\) 1 SCC 343](#)
4. ✔ [Mukeshbhai Gopalbhai Barot v. State of Gujarat \(2010\) 12 SCC 244](#)

Question Number : 55 Question Id : 615660255 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum

Instruction Time : 0

Which Section of the Indian Evidence Act, 1872 with deals with presumption as to Electronic Signature Certificates?

Options :

1. ✘ [Section 85A](#)
2. ✘ [Section 85B](#)
3. ✔ [Section 85C](#)
4. ✘ [Section 85D](#)

Question Number : 56 Question Id : 615660256 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum

Instruction Time : 0

What is the period of the effect of attachment in pursuance of the Precept under Code of Civil Procedure, 1908?

Options :

1. ✘ [Six months](#)
2. ✘ [Four months](#)
3. ✘ [Three months](#)
4. ✔ [Two months](#)

Question Number : 57 Question Id : 615660257 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

The power of the court to order execution of the decree is subject to _____ apart from the conditions and limitations prescribed by the court under Code of Civil Procedure, 1908.

Options :

1. ✘ the delivery of Property
2. ✔ the discretion of the court
3. ✘ the sale of property
4. ✘ the auction of the property

Question Number : 58 Question Id : 615660258 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the dictum laid in Ahmad Adam Sait v ME Makhir (AIR 1994 SC 107) by Supreme Court while filing a suit under Section 92 of the Code of Civil Procedure, 1908?

Options :

1. ✘ An appeal can be filed only after getting permission from the court.
2. ✘ An appeal will not be possible if a suit is filed under Section 92.
3. ✘ No appeal shall be filed without the prior consent of the Advocate-General.
4. ✔ A decree in a suit under Section 92 will operate as res judicata on all persons who have interest as plaintiffs.

Question Number : 59 Question Id : 615660259 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

With reference to The Code of Civil Procedure, 1908 read following statements and select CORRECT option from below.

Statement A: Any person considering himself aggrieved by a decree or order from which an appeal is allowed by the Code of Civil Procedure, 1908 but from which no appeal has been preferred may apply for a review of judgment to the Court which passed the decree or made the

order.

Statement B: Any person considering himself aggrieved by a decision on a reference from a Court of Small Causes may apply for a review of judgment to the Court which passed the decree or made the order.

Options :

1. ✘ Statement A and B are Incorrect
2. ✔ Statement A and B are Correct
3. ✘ Statement A is incorrect, Statement B Correct
4. ✘ Statement A is correct, B Incorrect

Question Number : 60 Question Id : 615660260 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

In which decision, the Apex Court invoked the doctrine of *actus curiae neminem gravabit*?

Options :

1. ✘ Padam Sen v State of U.P AIR 1961 SC 218
2. ✘ Gujarat Bottling Co. Ltd. v Coca- Cola Co. AIR 1995 SC 2372
3. ✘ Mathura Prasad v. Dossibai, AIR 1971 SC 2355
4. ✔ Board of Control for Cricket, India v. Netaji Cricket Club (2005) 4 SCC 741

Question Number : 61 Question Id : 615660261 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Order VII R.2, in a money suit claiming _____ the plaintiff shall state approximately the amount or the value sued for.

Options :

1. ✘ Immovable Property
2. ✔ Mesne Profits
3. ✘ Specific Performance
4. ✘ Title

Question Number : 62 Question Id : 615660262 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which section of the Civil Procedure Code, 1908 prohibits the arrest or detention of women in execution of decree for money?

Options :

1. ✘ Section 50
2. ✘ Section 53
3. ✔ Section 56
4. ✘ Section 58

Question Number : 63 Question Id : 615660263 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Who has to give consent to sue a foreign state within the municipal courts of India as per Section 86 of the Civil Procedure Code, 1908?

Options :

1. ✘ The President of India
2. ✔ The Central Government
3. ✘ The Governor of the state where the Plaintiff resides
4. ✘ The State Government where the Plaintiff resides

Question Number : 64 Question Id : 615660264 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

A claim to any debt, other than a debt secured by mortgage of immovable property or by hypothecation or pledge of moveable property is known as _____ under Transfer of Property Act, 1882.

Options :

1. ✘ Mortgage
2. ✘ Hypothecation

3. ✖ Marshalling securities

4. ✔ Actionable claim

Question Number : 65 Question Id : 615660265 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

'A' transfers a farm to 'B' for his life, with a proviso that, in case 'B' cuts down a certain wood, the transfer shall cease to have any effect. 'B' cuts down the wood. What is the effect of the transfer as per Section 31 of the Transfer of Property Act, 1882?

Options :

1. ✖ B's interest in the farm does not cease
2. ✔ B loses his life-interest in the farm
3. ✖ B does not lose his life-interest in the farm
4. ✖ The transfer is Void

Question Number : 66 Question Id : 615660266 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

In which case the Supreme Court held that a release-deed is a conveyance and hence a transfer of property within the meaning of Section 5?

Options :

1. ✔ Kumar Harish Chandra v Banshidhar Mahanty AIR 1965 SC 1738
2. ✖ State of Himachal Pradesh v. Tara Dutt, (2000) 1 SCC 230
3. ✖ Basanagouda v S.B. Amarkhed, (1992) 2 SCC 612
4. ✖ Dalhousie Properties v. Sooraj Mull, AIR 1977 SC 223

Question Number : 67 Question Id : 615660267 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statement is NOT true with respect to Transfer of Property Act, 1882?

Options :

- ✘ The right conferred by Section 60 is called a right to redeem, and a suit to enforce it is called a suit for redemption.
- ✘ The provisions of Section 60A do not apply in the case of a mortgagee who is or has been in possession.
- ✔ In the case of a Usufructuary mortgage, the mortgagor has no right to recover possession of the property.
- ✘ Any person who has been named in the mortgage-deed and is willing and able to act as receiver may be appointed by the mortgagee under S 69A.

Question Number : 68 Question Id : 615660268 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which section of the Transfer of Property Act, 1882 deals with Marshalling Securities?

Options :

- ✘ Section 78
- ✘ Section 79
- ✘ Section 80
- ✔ Section 81

Question Number : 69 Question Id : 615660269 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

A, the lessor, gives B, the lessee, notice to quit the property leased. The notice expires, B tenders, and A accepts rent which has become due in respect of the property since the expiration of the notice. The effect is _____.

Options :

- ✘ the future rents stand waived
- ✔ the notice is waived
- ✘ the notice remains valid
- ✘ the notice becomes enforceable

Question Number : 70 Question Id : 615660270 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statement is NOT true as per the Indian Contract Act, 1872?

Options :

- ✘ A contract to do or not to do something, if some event, collateral to such contract, does or does not happen is a contingent contract.
- ✘ Contingent contracts to do or not to do anything if an uncertain future event happens cannot be enforced by law unless and until that event has happened.
- ✘ Contingent contracts to do or not to do anything if an uncertain future event does not happen can be enforced when the happening of that event becomes impossible, and not before.
- ✔ Contingent contracts to do or not to do anything if a specified uncertain event happens within a fixed time become void if, at the expiration of the time fixed such event has happened.

Question Number : 71 Question Id : 615660271 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

'A' was offered a flat by 'B' by way of lease on deposit of a sum of money within 3 years. 'A' did NOT deposit the money for 3 years. What is the remedy available to 'B' as per Section 6 of the Indian Contract Act, 1872?

Options :

- ✘ No remedy but to persuade A to make payment
- ✔ B can revoke it for failure of the acceptor to fulfil a condition precedent to acceptance
- ✘ Suit for specific performance
- ✘ Suit for part performance

Question Number : 72 Question Id : 615660272 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

'A' agrees to sell to 'B' his white horse for rupees five hundred or rupees one thousand. What kind of agreement is this between 'A' and 'B'?

Options :

1. ✘ The Agreement is valid due to negligible consideration
2. ✘ The Agreement is void for no consideration
3. ✔ The Agreement is void for uncertainty
4. ✘ The Agreement is a contingent contract

Question Number : 73 Question Id : 615660273 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which section of the Indian Contract Act, 1872 states that consideration is NOT necessary to create an agency?

Options :

1. ✘ Section 182
2. ✘ Section 183
3. ✔ Section 185
4. ✘ Section 187

Question Number : 74 Question Id : 615660274 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statement is TRUE as per Andhra Pradesh Civil Rules of Practice?

Options :

1. ✔ The parties shall sign at the foot of the pleading and any one of them shall also sign at the end of each of the other pages.
2. ✘ Verification of pleadings shall be made just above the paragraph claiming relief and also at the foot of the schedule.
3. ✘ Where two or more suits are in any way connected with each other, the party or his Advocate need shall not file a memo describing he cases which as so connected.
4. ✘ Where, upon examination, the plaint is found to be in order, it shall be entered in the register of the judge.

Question Number : 75 Question Id : 615660275 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the maximum time period fixed for delivery of a judgment reserved after hearing the parties as per Rule 142 of the Civil Rules of Practice?

Options :

1. ✘ 90 days
2. ✔ 60 days
3. ✘ 120 days
4. ✘ 180 days

Question Number : 76 Question Id : 615660276 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 22 of the Hindu Marriage Act, 1955 every proceeding under the Act shall be conducted _____ and it shall NOT be lawful for any person to _____ any matter in relation to any such proceeding except a judgment of the High Court or of the Supreme Court printed or published with the previous permission of the court.

Options :

1. ✘ in person; rebut
2. ✘ in trial, allow summary trial of
3. ✔ in camera; print or publish
4. ✘ in the presence of complainant; criticize

Question Number : 77 Question Id : 615660277 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 29(2) of the Hindu Marriage Act, 1955 _____.

Options :

1. ✔ retains the customary grounds and mode of divorce that have existed before the coming into force of the Hindu Marriage Act, 1955

2. ✘ prevents dissolution of marriage by customary mode of divorce
3. ✘ provides for alimony
4. ✘ bars divorce within one year of marriage

Question Number : 78 Question Id : 615660278 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

The expression 'Beneficial Enjoyment' in Section 4 of the Indian Easement Act, 1882 does NOT include:

Options :

1. ✘ possible convenience
2. ✘ remote advantage
3. ✘ a mere amenity
4. ✔ servient heritage

Question Number : 79 Question Id : 615660279 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Choose the CORRECT option in the light of the below statements having reference to the Indian Easement Act, 1882.

Statement A: A right annexed to A's house to prevent B from building on his own land. This is an apparent easement.

Statement B: A right of way annexed to A's house over B's land. This is a continuous Easement.

Options :

1. ✘ Statements A and B are correct.
2. ✔ Statements A and B are incorrect.
3. ✘ Statements A is correct, but B is incorrect.
4. ✘ Statements B is correct, but A is incorrect.

Question Number : 80 Question Id : 615660280 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the following statement is INCORRECT with reference to the Easement Act, 1882?

Options :

1. ✓ A lessee of immovable property can acquire, for the beneficial enjoyment of other immovable property of his own, an easement in or over the property comprised in his lease.
2. ✗ One of two or more co-owners of immovable property may, as such, with the consent of the other or others, acquire an easement for the beneficial enjoyment of such property.
3. ✗ One of two or more co-owners of immovable property may, as such without the consent of the other or others, acquire an easement for the beneficial enjoyment of such property.
4. ✗ An easement may be acquired by the owner of the immovable property for the beneficial enjoyment of which the right is created.

Question Number : 81 Question Id : 615660281 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Hindu Succession Act 1956, where two persons have died in circumstances rendering it uncertain whether either of them, and if so which, survived the other, then, for all purposes affecting succession to property, it shall be presumed, until the contrary is proved, that _____.

Options :

1. ✗ the elder survived the younger
2. ✓ the younger survived the elder
3. ✗ the younger and the elder died simultaneously
4. ✗ the younger murdered the elder

Question Number : 82 Question Id : 615660282 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per the Hindu Succession Act, 1956 if two or more heirs succeed together to the property of an intestate, they shall take the property, per capita and NOT _____ and as tenants-in-common and NOT as _____.

Options :

1. ✘ per heir; co-tenents
2. ✘ per person; joint tenants
3. ✘ per stirpes; tenants-in-rem
4. ✔ per stirpes; joint tenants

Question Number : 83 Question Id : 615660283 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 14 of the Specific Relief Act, 1963 (as Amended in 2018), which of the following contract CANNOT be specifically enforced?

Options :

1. ✘ A contract which is not dependent on the personal qualifications of the parties
2. ✘ A contract, the performance of which does not involve the performance of a continuous duty which the court cannot supervise
3. ✘ Where a party to the contract has not obtained substituted performance of contract
4. ✔ A contract which is in its nature determinable

Question Number : 84 Question Id : 615660284 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Under Section 2 of The Specific Relief Act, 1963 _____ includes every duty enforceable by law.

Options :

1. ✘ public duty
2. ✔ obligation
3. ✘ contractual duty
4. ✘ specific

Question Number : 85 Question Id : 615660285 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Section 11 of the Specific Relief Act, 1963, a contract made by a trustee in excess of his powers or in _____ CANNOT be specifically enforced.

Options :

1. ✘ excess of his authority
2. ✘ violation of his duty
3. ✘ violation of his function
4. ✔ breach of trust

Question Number : 86 Question Id : 615660286 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Section 20A of the Specific Relief Act, 1963 deals with:

Options :

1. ✘ the expeditious disposal of suits
2. ✘ special courts
3. ✔ the contract relating to infrastructure project
4. ✘ the bar of suit

Question Number : 87 Question Id : 615660287 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to the Specific Relief Act, 1963, where an instrument is evidence of different rights or different obligations, the court _____.

Options :

1. ✘ shall enforce the entire instrument
2. ✘ shall cancel the entire instrument
3. ✔ may cancel it in part and allow it to stand for the residue
4. ✘ may declare entire instrument void

Question Number : 88 Question Id : 615660288 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which section in the Specific Relief Act, 1963 deals with 'injunction to perform negative agreement'?

Options :

1. ✘ Section 41
2. ✘ Section 40
3. ✘ Section 43
4. ✔ Section 42

Question Number : 89 Question Id : 615660289 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

No injunction shall be granted by a court in a suit under Specific Relief Act, 1963 involving a contract relating to an infrastructure project specified in the Schedule, where granting injunction would cause _____.

Options :

1. ✔ impediment or delay in the progress or completion of the project
2. ✘ public discomfort
3. ✘ barrier for developmental activity
4. ✘ irreparable financial loss to the contractor

Question Number : 90 Question Id : 615660290 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Read the below statements and select the CORRECT option with reference to The Limitation Act, 1963.

Statement A: For the purpose of Section 19 of the Limitation Act, "debt" include money payable under a decree or order of a court.

Statement B: All instruments for the purposes of the Limitation Act shall be deemed to be made

with reference to the Saka calendar.

Options :

1. ✘ Statement A is incorrect but Statement B is correct
2. ✘ Statement A is correct but Statement B is incorrect
3. ✘ Both the Statement's A and B are correct
4. ✔ Both the Statement's A and B are incorrect

Question Number : 91 Question Id : 615660291 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per the provisions of the Limitation Act, 1963 where once time has begun to run, no subsequent _____ to institute a suit or make an application stops it.

Options :

1. ✘ deformity
2. ✔ disability or inability
3. ✘ impediment
4. ✘ difficulty or obstacle

Question Number : 92 Question Id : 615660292 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Who is the authorized person to give prior notice for proceedings under Sections 5 or Section 6 for unauthorised occupation of any land as per Section 7 of the AP Land Encroachment Act, 1905?

Options :

1. ✘ Collector or Deputy Collector or Tahsildar
2. ✔ Collector or Tahsildar or Deputy Tahsildar
3. ✘ Tahsildar, or Village Officer or Muncipal Commissioner
4. ✘ Deputy Collector or Village Officer or Panchayat President

Question Number : 93 Question Id : 615660293 Question Type : MCQ Option Shuffling : Yes Is

Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the limitation period to move an appeal against the decision or order as per Section 11 of the AP Land Encroachment Act, 1905?

Options :

1. ✖ 30 days from the date of the order or from the date of receipt the copy of the decision or order
2. ✖ 90 days from the date of the order or from the date of receipt the copy of the decision or order
3. ✔ 60 days from the date of the order or from the date of receipt the copy of the decision or order
4. ✖ 45 days from the date of the order or from the date of receipt the copy of the decision or order

Question Number : 94 Question Id : 615660294 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

As per Section 20 of the Registration Act, 1908 the registering officer may in his discretion refuse to accept for registration any document in which any _____, _____, _____, _____ appears.

Options :

1. ✖ mistake; correction; rectification; erasure
2. ✖ alteration; amendment; overwriting; duplication
3. ✔ interlineation; blank; erasure or alteration
4. ✖ omission; over writing; correction; striking

Question Number : 95 Question Id : 615660295 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Under Section 17 of Indian Stamp Act, 1899 all instruments chargeable with _____ and executed by _____ India shall be stamped before or at the time of execution.

Options :

1. ✘ obligation; minor in
2. ✔ duty; any person in
3. ✘ authority; gazetted officers in
4. ✘ stamp duty; major persons in

Question Number : 96 Question Id : 615660296 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 32A of the Registration Act, 1908, every person presenting any document at the proper registration office under Section 32 of the Registration Act, 1908 shall affix _____.

Options :

1. ✔ his passport size photograph and fingerprints to the document
2. ✘ revenue stamp to the document
3. ✘ his attestation to the document
4. ✘ his verified signature to the document

Question Number : 97 Question Id : 615660297 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

The definition of 'suit,' for the purpose of Limitation Act, 1963 does NOT include _____ or _____.

Options :

1. ✔ an appeal; an application
2. ✘ a plaint; a written statement
3. ✘ an interlocutory application; an affidavit
4. ✘ an ex parte petition; a review petition

Question Number : 98 Question Id : 615660298 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

According to Section 8 of the Limitation Act, nothing in Section 6 or in Section 7 of the Limitation Act, 1963 applies to suits to enforce rights of _____.

Options :

1. ✘ an unborn child in the womb
2. ✘ a pauper
3. ✔ pre-emption
4. ✘ an unsound person

Question Number : 99 Question Id : 615660299 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

What is the statutory time period prescribed under Section 25(3) of the Limitation Act, 1963 to establish absolute and indefeasible easement?

Options :

1. ✘ 28 years
2. ✘ 20 years
3. ✘ 25 years
4. ✔ 30 years

Question Number : 100 Question Id : 615660300 Question Type : MCQ Option Shuffling : Yes Is Question Mandatory : No Calculator : None Response Time : N.A Think Time : N.A Minimum Instruction Time : 0

Which of the given statements is/are CORRECT or INCORRECT in the light of the Indian Stamp Act, 1899?

Statement A: Instruments unduly stamped is inadmissible in evidence.

Statement B: Every instrument written in contravention of Section 13 or Section 14 of the Indian Stamp Act, 1899 shall be deemed to be unstamped.

Statement C: The Collector can stay prosecution in respect of any offence punishable under the Stamp Act, 1899 and compound any such offence.

Options :

1. ✘ Statements A, B and C are incorrect.
2. ✘ Statements A, B and C are correct.

3. ✓ Statements A and B are correct but C is incorrect.

4. ✗ Statements A is correct but B and C are incorrect.